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THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

CORRIGENDUM

New Delhi, the 18th March, 2008

(Chartered Accountants)

**No. 1-CA(7)/112/2008.**— In pursuance to amendment to Chartered Accountants Act, 1949 by the Chartered Accountants (Amendment) Act, 2006 empowering the Council of the Institute to determine under sub-section (4) of Section 19 of the Chartered Accountants Act, 1949, a Notification No. 1-CA(7)/112/2008 dated 4th March, 2008 was published in Part III, Section 4 of the Gazette of India (Extraordinary) dated 5th March, 2008. Pursuant to the publication of the said Notification, a printing error has been noticed in respect of annual membership fee payable by Associate Member with effect from 1st day of April, 2008. In order to remove the likely hardship to the readers of the said Notification, the said error is now rectified, by way of this Corrigendum.

In so published English version of Part III, Section 4 of the Gazette of India (Extraordinary) dated 5th March, 2008, Notification No. 1-CA(7)/112/2008 dated 4th March, 2008—

“rupees four hundred only” be read as “rupees six hundred only”

Dr. ASHOK HALDIA, Secy.  
[ADVT-III/IV/Exty/104/07]